अध्यक्ष महोदय : आप लिखकर दीजिए : मेरे पास ..... Don't record.

(*Interruptions*)**

MR. SPEAKER : I have not allowed anybody.

(*Interruptions*)**

MR. SPEAKER : The Constitutional authority will decide. I have got nothing to do with it.

(*Interruptions*)**

SHRI RAJESH KUMAR SINGH (Firozabad) : I have given a privilege motion....

MR. SPEAKER : I shall consider. I shall see.

(*Interruptions*)**

अध्यक्ष महोदय : बैठिए । तशरीफ रखिए ।

(व्यवधान)*

MR. SPEAKER : I have not allowed.

(व्यवधान)*

अध्यक्ष महोदय : मेरी बात सुन लीजिए । बैठिए ।

(व्यवधान)*

अध्यक्ष महादय : बैठिए । तशरीफ रखिए ।

(व्यवधान)*

अध्यक्ष महोदय : यह आपका विचार हो सकता है । मैं उसका खंडन नहीं कर रहा हूं

(व्यवधान)*

अपना कानून तो आप तोड़ रहे हैं ।...

(व्यवधान)

*Not reccorded.

अध्यक्ष महोदय : देखिये आपको एक बात समझ लेनी चाहिए, रोज करते है । 15, 20 मिनट हो गये हैं कोई अर्थ इस बात का नहीं निकलता है । ...

(व्यवधान)

MR. SPEAKER : I have not allowed anybody. I cannot do anything.

(व्यवधान)

अध्यक्ष महोदय : मैं कह रहा हूं, कोई सुन नहीं रहा है । साढ़े चार साल हो गये हैं कभी तो शांत रहिए ।...

(व्यवधान)

आप दोनों ही गलत हैं ।...

(व्यवधान)

11.20 hrs.

PAPERS LAID ON THE TABLE

Notification under Chartered Accountants Act, 1949

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table :

A copy of Notification No. 1-CA(124)/81 (Hindi and English versions) published in Gazette of India dated the 19th May, 1984 making certain amendments to the Chartered Accountant Regulations, 1964, under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. LT-8676/84].

New Mangalore (Petroleum) (Amendment) Rules, 1984 and Notification under Major Port Trust Act, 1963

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table :